

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.01
C.P. (IB)No.51/BB/2021**

IN THE MATTER OF:

Canara Bank	...	Petitioner
Vs.		
M/s. Rajesh Exports Ltd.	...	Respondent

Order under Section 7 of IBC, 2016

Order delivered on 31.05.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner	:	None
For the Respondent	:	Shri Raghu Hulikal

ORDER

1. Heard the Ld. Counsel for the Respondent. None appeared for the Petitioner.
2. Ld. Counsel for the Respondent submits that as per the direction of the Hon'ble High Court of Karnataka, the matter is still continuing with the DRT, Chennai and thus seeks adjournment.
3. List the case on **07.08.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**

Anishma